

ITEM NO.10

Court 1 (Video Conferencing)

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Arbitration (Civil) No(s). 8/2020

SURESH SHAH

Petitioner(s)

VERSUS

HIPAD TECHNOLOGY INDIA PRIVATE LIMITED Respondent(s)
(FOR ADMISSION and IA No.28593/2020-EXEMPTION FROM FILING O.T. and
IA No.28592/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 26-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Vikas Dhawan, Adv.
Mr. Satyabrata Panda, AOR
Mr. Shashwat Panda, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

Hearing concluded.

Judgment reserved.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR